

## Government of Jammu and Kashmir, Civil Secretariat, Revenue Department.

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## Notification Jammu, the 19th March, 2019

SRO20 .- In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Devinder Paul, KAS, Assistant Commissioner Revenue, Kathua, to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Nagri Parole of District Kathua.

## By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS

Dated: -19-03-2019

Commissioner/Secretary to Government, Revenue Department

No: - Rev/LB/25/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.

2. Commissioner/Secretary to Government, General Administration Department.

3. Divisional Commissioner, Jammu.

4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).

5. Deputy Commissioner, Kathua.

6. Director, Archives, Archeology & Museums, J&K Jammu.

7. OSD to Advisor (KS) to Hon'ble Governor for information.

- 8. Sh. Devinder Paul, KAS, Assistant Commissioner Revenue, Kathua.
- 9. Manager Government Press, Jammu/Srinagar for publication in the Govt.Gazette

10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.

11. I/C Website Revenue Department.

12. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government

Revenue Department